

**GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 2332**

TO BE ANSWERED ON 11.03.2016

POCSO

2332. SHRI ANURAG SINGH THAKUR :

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has conducted any study regarding effectiveness of Protection of Children from Sexual Offence Act (POCSO). If so, the details thereof and if not, the reasons therefor;
- (b) the details of budget allocated to implementation of POCSO Act, State-wise for the last three years; and
- (c) the number of arrests, trials and conviction made under the different offenses?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

(a) No such study has been conducted. The Protection of Children from Sexual Offences Act, 2012 came into force on 14.11.2012. It is only 3 years since the Act has been in force. However, Section 44 of the POCSO Act, 2012 empowers the National Commission for Protection of Child Rights (NCPCR) and State Commission for Protection of Child Rights for monitoring the implementation of the provisions of this Act in such manner as may be prescribed. On 14.01.2016, Ministry of Women & Child Development and NCPCR jointly held a consultation with all stakeholders responsible for implementing the POCSO Act. During the consultation it was emphasized that there is a need for dissemination of information, creation of awareness and registration of cases under POCSO Act.

(b) The allocation for POCSO Act has not been made separately as it is an Act and not a scheme. However the Integrated Child Protection Scheme provides funds for the protection of children.

(c) As per the report of National Crime Records Bureau, the number of arrests, trials and conviction made under the different offenses is at **Annexure**.
